

What about my Adjournment Motion?

MR SPEAKER Please take your seat

(Interruptions)

SHRI G M BANATWALLA Twice I have given notices of Adjournment Motion

[Translation]

SHRI KASHIRAM CHHABILDAS RANA (Surat) There have been communal riots in Gujarat for the last 10 days Slogan of "Pakistan Jindabad" has been painted on the walls in a number of villages in Ahmedabad and Baroda Several such communal sources are spreading throughout the villages Mr Speaker Sir the Pakistan elements and other anti social elements played a big role in spreading communal riots in the whole of Gujarat I would like to bring to your notice that communal riots have been continuing for last several days in Khera and Ahmedabad districts and Pakistanis are deliberately and publicly disturbing the peace in Gujarat I would like to tell you one more serious thing A sadhu Killed in a Jagannath temple in Ahmedabad and Ramnavami Procession was attacked All this will have to be checked I would like to request the hon Minister of Home Affairs to make a statement in this regard immediately

[English]

MR SPEAKER Please take your seat Now Mr Loknath Choudhary

SHRI G M BANATWALLA I have given you notices of Adjournment Motion on this subject The Adjournment Motion should be given top priority

MR SPEAKER Mr Banatwalla Please take your seat

SHRI LOKNATH CHOUDHARY (Jagatsinghpur) In Gujarat, since the new Government had taken power, there have been more than 136 communal riots and the whole State is gradually being engulfed

Everyday it is spreading to new areas It may spread throughout the country It has already influenced the entire atmosphere of the country I have given a notice under Rule 193 for discussion on this matter I want to know your ruling The House must discuss this matter

SHRI SOMNATH CHATTERJEE (Bolpur) We from CPI (M) are also supporting this The situation is very critical

MR SPEAKER You can discuss it when the House takes up the Demands of the Home Ministry Now Shri Banatwalla

SHRI G M BANATWALLA Sir, the question of communal violence in Gujarat is very important This is the second time today that I have given a notice for Adjournment Motion There, gradually, one after the other different towns, cities and districts are falling victim of communal violence

Sir we had communal violence there in district Khera It has spread to Ahmedabad It has spread to Baroda It has gone over to Palanpur And all this time I have been raising this matter here by giving you notices for Adjournment Motion Today also, my second notice for Adjournment Motion is there

MR SPEAKER You can discuss it when the House takes up the Demands for the Home Ministry

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa) You cannot club with the Demands of the Home Ministry It has to be taken up separately *(Interruptions)*

MR SPEAKER Please take your seats

SHRI G M BANATWALLA Sir, what are you doing about my adjournment motion?

MR SPEAKER I have not permitted you to move your adjournment motion I

have not given you my consent to raise it. The House has discussed it.

(Interruptions)

SHRI YADVENDRA DATT (Jaunpur): Sir, have you accepted my notice under rule 377 or rule 197? *(Interruptions)*

[*Translation*]

MR. SPEAKER. You know Rule-377

[*English*]

SHRI YADVENDRA DATT I have given also under rule 197 in Kashmir, the Vice-Chancellor of the Kashmir University .. *(Interruptions)*

[*Translation*]

MR. SPEAKER The notice, you have given, will be considered

[*English*]

SHRI YADVENDRA DATT Sir, I want the Centre to declare the jamiat-e-Islami and the other terrorist organizations to be illegal. *(Interruptions)*

SHRI YADVENDRA DATT Immediate action should be taken *(Interruptions)*

MR. SPEAKER Yes, Mr Akbar

SHRI M. J. AKBAR (Kishanganj) The situation in Ahmedabad has to be raised here, so as to consider it in all seriousness. *(Interruptions)*

MR. SPEAKER Do you want to add your voice to that demand?

SHRI M. J. AKBAR This situation has arisen because BJP is there in Government

MR. SPEAKER: No not like that

... *(Interruptions)* ..

SHRI KHEMCHANDBHAI SOMABHAI

CHAVDA (Patna): Sir, I have just come from Ahmedabad, after visiting the disturbed areas, and the affected areas of that city... *(Interruptions)* ...

[*Translation*]

SHRI SATYAPAL SINGH YADAV (Shahjahanpur): Mr. Speaker, Sir, I would like to draw the attention of this august House to a serious problem of Uttar Pradesh. Thousands of patients are dying in hospitals and several of them are dying for want of medicines in all the Government hospitals because the doctors have give on a total strike in Uttar Pradesh. Due to lack of post-mortem rooms in the districts, the dead bodies are rotting. I would like to request the Central Government to intervene in the matters and ensure that the doctor's strike is called off.

MR. SPEAKER: Your is over. Now you may please take your seat.

... *(Interruptions)* ...

SHRI MADAN LAL KHURANA (South Delhi) Mr. Speaker, Sir, I had given a notice that .. *(Interruptions)* ...

MR. SPEAKER : You have already raised this matter under Rule 377.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, the hon. Minister of Home Affairs had said in this House that the migrants will be given aid @ Rs. 500 per month, but not a single paisa has so far reached them. About 2,500 people are staying in Delhi.

... *(Interruptions)* ...

MR. SPEAKER: You give a notice for this

.. *(Interruptions)* ...

[*English*]

MR. SPEAKER: Please take your seats.

[Translation]

SHRI HARISH RAWAT: Mr. Speaker, Sir, you said just now that we could hold a discussion on this. As has been rightly said by Shri Banatwala this is not a situation of law and order only. All this is happening due to the party in power and the parties supporting it. We expect from you that in view of the gravity of the situation you will have this matter discussed under Rule 193.

13.21 hrs.

ELECTION TO COMMITTEES

[English]

(i) Central Advisory Committee for the National Cadet Corps

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): I beg to move:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1984, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a

term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted

(ii) Court of Aligarh Muslim University

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA) on behalf of Prof. M. G. K. Menon: I beg to move:

"That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University."

The motion was adopted

(iii) Court of University of Delhi

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA) on behalf of Prof. M. G. K. Menon: I beg to move: